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Title: Need to establish a separate High Court in Tripura.

SHRI KHAGEN DAS (TRIPURA WEST): Tripura was a princely state having its own High Court with an independent administration of justice. After its merger with India, when Tripura became a Union Territory, it had a court of judicial commissioner equivalent to a High Court. When Tripura became a state, then the long tradition of separate High Court was discontinued and it became a part of Guwahati High Court. Geographically, Tripura is in the remotest corner of North East and access to Guwahati is extremely difficult for common people. The people of Tripura have been consistently demanding for a separate High Court for the last three decades. The High Court Bar Association, Agartala submitted a representation to the Prime Minister on this issue. The Tripura Legislative Assembly passed unanimous resolutions demanding separate High Court for Tripura. The Chief Minister of Tripura wrote letters to Prime Minister and Union Law Minister in this matter. Tripura has now got a full-fledged infrastructure for a separate High Court. The geographical and socio-economic condition, number of pending cases and all other factors justify establishment of a separate High Court in Tripura. I would, therefore, strongly urge upon the Government of India for establishment of a separate High Court in the state of Tripura at the earliest.